

SUPREME COURT OF INDIA

Prem Prakash

Vs.

Union of India (UOI)

(A. M. Ahmadii, C.J. and Sujata V. Manohar J.)

07.10.1996

ORDER

The Text below is only a summarized version of the order pronounced

Order of detention given on basis of confessional statement. Facts of confessional statement not given before detaining authority. Supreme Court held that non placement of retraction of confessional statement by detenu before detaining authority and non consideration of same by arriving at his subjective satisfaction makes detention Order invalid.